

Annexure-1

Statement of Immovable property return for the year 2014(as on 01-01-2015)

Service		INDIAN CORPORATE LAW SERVICE					
Name of Officer (in full)		Tapas Kumar Das		Designation	Assistant Director O/o the Regional Director(NER), Stationed at Shillong	Date of Birth	1st Nov.1957
Ministry/Department/Office		MINISTRY OF CORPORATE AFFAIRS		Grade Pay	5400/-	Present Pay	23210/- (BP+GP)
Name of District sub-division, taluk and village in which property is situated	Name and details of property-housing, lands and other buildings	Cost of construction/acquirement including land in case of house and year when purchased.	*Present value	If not in own name state in whose name held and his/her relationship to the Government servant	How acquired - whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date-of-acquisition and name with details of persons from whom acquired	Annual Income from the property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
i)North 24-Parganas,Dum Dum Cantt.,Old -104,New-38,S.N. Bye Lane,P.O. Rabindra,Kolkata-700 065. (ii) North 24-Parganas Dum Dum Cantt. Old-162/c New 269, Subhas Nagar Bye Lane, P.O. Rabindra Nagar, Kolkata - 65	i)Undivided 1/7 share 3 storied 53 yrs.old Building on plot of land about 5 khata (ii)750sq. Feet more or less in 2nd floor.	(i)Parental Property After death of Parent. Undivided 1/7 share.	(i) Rs. 700000/- divided by seven = 100000/- approx. (ii) Rs. 3.20(three lakhs twenty thousand. Approx.	—	(i) By inheritance being one of the legal heirs and successors as son out of 7 legal heirs as son & daughters of demised parents in accordance with Hindu Law of Succession. (ii) Gifted by Sri Arun Kumar Das. 104, Subhas Nagar Bye Lane, Kolkata - 65 the elder brother of the declarant in the Year 1991.	Nil	—
Signature						<i>[Signature]</i>	
Date						20-01-2015 <i>[Signature]</i>	
NOTES:							
1)	*In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated						
2)	**Includes short term lease also						
3)	The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, [now rule 18(1) of the CCS (Conduct) Rules, 1954] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government Servant						
4)	The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided						
5)	The columns should be filled up neatly in capital letters						